

(2002) 03 MAD CK 0160
In the Madras High Court
Case No : Writ Petition No.7177 of 2002

D. Mathi

APPELLANT

Vs

Director, Teacher Education, Research and Training, Chennai
and Selection Committee, Directorate of Teacher Education,
Research and Training, Chennai

RESPONDENT

Date of Decision : 06-03-2002

Acts Referred:

Citation : (2002) 03 MAD CK 0160

Hon'ble Judges : A. Kulasekaran, J

Bench : Single Bench

Advocate : C. Selvarajuf, for the Appellant; S. Thirumavalavan Govt. Advocate,
for the Respondent

Judgement

1. The writ petition is for the issue of writ of mandamus to direct the respondents to give admission to the petitioner in the Teacher Training Course for the year 2001-2002.
2. Without going into the merits of the case, the petitioner is directed to submit a representation to the respondents within a period of one week from today. On receipt of such representation, the respondents are directed to dispose of the same within two weeks. With the above observations, the writ petition is disposed of. No costs. Consequently W.P.M.P.No.9952 of 2002 is closed.